COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 167 of 2015 & IA Nos. 271 and 272 of 2015, Appeal No.159 of 2015 & IA No.255 of 2015, Appeal No.160 of 2015 & IA Nos. 257 and 258 of 2015

Dated : 06th December, 2016

In the matter of:

Appeal No. 167 of 2015 & IA Nos. 271 and 272 of 2015

M/s Response Renewable Energy Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

Appeal No.159 of 2015 & IA No.255 of 2015

Sri Avantika Contractors (I) Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

Appeal No.160 of 2015 & IA Nos. 257 and 258 of 2015

M/s Glatt Solutions Pvt. Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) :

ORDER

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on ***06th January, 2017.***

Court Master

suman